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(2021) 11 MP CK 0011

Madhya Pradesh High Court (Gwalior Bench)

Case No: Miscellaneous Criminal Case No.54384 Of 2021

Pargat Singh @ Pagga

APPELLANT

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State Of Madhya Pradesh

RESPONDENT

Date of Decision: Nov. 10, 2021

Acts Referred:

• Code Of Criminal Procedure, 1973 - Section 439

• Indian Penal Code, 1860 - Section 34, 294, 307, 323

Hon'ble Judges: Rajeev Kumar Shrivastava, J

Bench: Single Bench

Advocate: Atul Gupta, Pramod Pachori

Final Decision: Dismissed

Judgement

Rajeev Kumar Shrivastava, J

This is first application under Section 439 of CrPC for grant of bail. Learned counsel for the applicant seeks for and is granted permission to withdraw

this bail application filed by the applicant in connection with Crime No.13/2021 registered at Police Station Dabra, District Gwalior for offence under

Sections 307, 294, 323/34 of IPC.

The application is accordingly dismissed as withdrawn.